

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

Tr. Application No. 285/86

Dattaram Ramchandra Uttekar,
Samartha Nagar,
11/2, Chunabhatti,
Bombay - 400 022.

.. Applicant

V/s.

1. The Union of India

2. General Manager,
Central Railway,
Bombay V.T.

3. Chief Security Officer,
Central Railway,
Bombay V.T.

.. Respondents

Coram: Vice-Chairman B.C.Gadgil

Member J.G.Rajadhyaksha

Appearance:

Applicant in person.

Tribunal's Order: (Per Rajadhyaksha, Member) Date: 12-9-86

Transfer Application No. 285/86 was originally Writ Petition No. 1504/86 filed in the High Court at Bombay. It came to be transferred to the Tribunal by operation of the Administrative Tribunals Act, 1985.

Scrutiny showed that the applicant was member of the Railway Protection Force, an Armed Force of the Union, which is excluded from the jurisdiction of this Tribunal by virtue of Section 2 of the Administrative Tribunals Act, 1985.

Admission hearing was, therefore, fixed today. The applicant appeared in person and conceded that he was a Rakshak in the Railway Protection Force and therefore the matter could be agitated only in the High Court. Apart from this, the legal position being as mentioned above the matter has to be retransferred to the High Court.

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It is, therefore, hereby ordered that records and proceedings of Transferred Application No. 285/86 (Original Writ Petition No. 1054/86) should be re-transferred to the High Court of Bombay for suitable action with a copy of this order. The original order shall be retained in the Tribunal's Office.

B.C.Gadgil

(B.C.GADGIL)
Vice-Chairman

J.C.Rajadhya

(J.C.RAJADHYAKSHA)
Member

Chittananda
21-3-86
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31/10/86